

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-25/2003/3437/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pijush Pratim Bairagi,
Special Judge, CBI, Assam,
Addl. Court No. II,
Chandmari, Guwahati-3.

Dated Guwahati the 3rd April, 2024.

Sub: **Earned leave.**

Ref:- Your letter No. SPL/CBI/Addl-II/149-2024/209, dtd. 01.04.2024.
Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for eight days from 05.04.2024 to 12.04.2024, along with station leave permission from the evening of 04.04.2024 till the morning of 18.04.2024** (suffixing 13.04.2024 to 17.04.2024), has been granted subject to submission of your Leave Admissibility Report from the O/o the Accountant General (A&E), Assam. Further, you are asked to hand over charge of your Court and Office to the Special Judge, CBI, Assam, Addl. Court No. 3, Guwahati, in his absence, to the Special Judge, CBI & NIA, Guwahati, and in his absence to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-25/2003/3438-3441/A, dated 3-4-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information
(Copy of leave application is enclosed herewith).
2. The Special Judge, CBI, Assam, Addl. Court No. 3, Guwahati.
3. The Special Judge, CBI & NIA, Guwahati.
- ✓4. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)